

from the list of Scheduled minerals as shown in Schedule I of the Mineral and Metals Regulation and Development Act, 1957 and

(b) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS): (a) and (b) Yes, Sir. The proposal for deletion of Limestone and Bauxite from Schedule I of the Mines and Minerals (Regulation and Development) Act, 1957, has been considered by the Committee constituted under the Chairmanship of Secretary (Mines) with the Secretaries of some of the State Governments including the Government of Gujarat, Secretary General, Federation of Indian Mineral Industries, Controller General, Indian Bureau of Mines etc. As members. The terms of reference of the Committee, inter-alia, included review of the existing laws and procedures governing regulation and development of minerals and to recommend steps to make them compatible with the policy changes and to suggest steps to reduce delays in grant/ renewal of Prospecting Licences/Mining Leases. The Committee was also to consider and suggest further delegation of powers to the State Governments regarding grant/renewal of prospecting Licences/mining Leases and measures to be taken to prevent illegal mining. The Committee has since submitted its report on which necessary action has already been initiated.

#### Rohini Scheme - 1982

2358. SHRI SATNAM SINGH KAINTH:  
SHRI ARIF MOHAMMED KHAN:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the number of applicants registered under the DDA's Rohini Scheme of 1982 for allotment of plots in different category, category-wise;

(b) the number of persons allotted plots so far;

(c) whether any target for allotment of plots to the remaining registrants has been fixed;

(d) if so, the details thereof;

(e) the amount collected under this scheme as earnest money and the manner in which the money has been utilised;

(f) whether the interest of the earnest money is likely to be given to the registrants; and

(g) if so, the rate of interest to be given and the rate of interest being earned by the DDA on the earnest money deposited?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) DDA has reported that 82,384 person got themselves registered under the Rohini Residential Scheme of 1981. The categorywise break-up is as under:—

MIG	25889
LIG	38195
Janta	18390

(b) 44,051 registrants have been allotted plots in various categories.

(c) and (d) No fixed time schedule can be given for allotment of plot to the remaining registrants as the process depends upon various factors like acquisition of land and its transfer to DDA, development of infrastructure, provision of services by connected agencies like MCD, Delhi Vidyut Board etc.

(e) Rs. 21.26 crores was collected under this scheme and this even amount has been utilised on the implementation of the scheme.

(f) The interest on earnest money is paid at the time of allotment and adjusted against the demand of the premium in the Demand letter. In case where the refund of earnest money is sought by the registrants, interest is paid at the time of refund.

(g) Interest @7% per annum is payable on the earnest money. As these deposits were not invested anywhere, the question of earning interest on the deposits does not arise.

#### Construction of Bagi Bill Bridge

2359. SHRIMATI RANEE NARAH: Will the Minister of RAILWAYS be pleased to state:

(a) the date on which the foundation stone was laid for the proposed Bagi-Bill (Road cum Railways) over river Brahmaputra between Dibrugarh and Dhemajji;

(b) the total estimated amount for the construction of the said bridge; and

(c) the time by which the construction of the above bridge is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER ON STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) It was laid on 22.1.97.

(b) and (c) The Final Location Survey is in progress. Cost will be known once this survey is completed. The construction will be started thereafter, after the land has been acquired.